

(b) if so, the number of such displaced *Adivasies*; and

(c) if not, whether Government are aware of such displaced *Adivasies*?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) to (c). The information is being collected and will be laid on the Table of the House as early as possible.

INDIAN UNION LAWS IN CHANDERNAGORE

***1234. Shri Tushar Chatterjea:** Will the Prime Minister be pleased to state:

(a) the Indian Union laws which have been brought into force in Chandernagore since its transfer to Indian Union;

(b) whether it is a fact that in Chandernagore there is no law to protect the tenants either from arbitrary increase of rent or from arbitrary ejection and if so, whether Government propose to promulgate in Chandernagore the Rent Control Act and Non-Agricultural Tenancy Act of West Bengal; and

(c) whether Government have received any representation in this regard from the people of Chandernagore?

The Deputy Minister of External Affairs (Shri Anil K. Chauda): (a) A list of the Indian Union Laws extended to Chandernagore since its transfer to the Indian Union is placed on the Table of the House. [See Appendix VII, annexure No. 55.]

(b) The question of extending the Rent Control Act and the Non-Agricultural Tenancy Act to Chandernagore is now under consideration by the Government of India.

(c) Yes, Sir.

WATER SUPPLY TO LAJPAT NAGAR COLONY

***1239. Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that arrangements for the supply of filtered water to Lajpat Nagar Colony are to be made from the Kalkaji Reservoir which is being constructed by Government;

(b) whether it will take at least one year before the work of the Reservoir is completed;

(c) whether it is a fact that the residents of the Colony get their water for drinking and cooking purposes from hand pumps;

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(d) whether the water from hand pumps is hard water containing minerals and salts harmful to health and considered unfit for human consumption;

(e) whether Government have got the water analysed;

(f) if so, what is the report; and

(g) whether Government propose to make any interim arrangements for the supply of filtered water till the Reservoir is completed?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) Reservoir has been completed. Filtration works are in progress and are likely to be completed by April, 1953.

(c) and (d). The residents get water from hand pumps and three wells. The water from most of the hand pumps and the wells is reported potable.

(e) No.

(f) Does not arise.

(g) As filtered water is not available, no interim arrangements can be made.

HOUSES FOR DISPLACED HARIJANS

***1240. Shri Rup Narain:** Will the Minister of Rehabilitation be pleased to state:

(a) the actual number of houses built for displaced Harijans at Lajpat Nagar, New Delhi, and the number of houses allotted to them;

(b) whether all allottees (Harijans) are in better condition; and

(c) if not, what means and measures have been proposed to be adopted by Government for the improvement of their lots?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 214 tenements have been specially constructed for displaced harijans at Lajpat Nagar, New Delhi, out of which 102 have been allotted and the remaining 112 tenements are in the process of allotment. In addition 14 tenements have been allotted out of our normal housing schemes making a total of 228.

(b) The condition of all the allottees is reported satisfactory in the matter of shelter and employment.

(c) Does not arise.

OUT-HOUSES IN BUNGALOWS

***1241. Shri Bogawat:** (a) Will the Minister of Works, Housing and Supply be pleased to state how many out-houses in the bungalows occupied by Government officers are lying vacant?

(b) How many of these out-houses are occupied by servants of these officers and how many out-houses are given on rent by the occupants of the bungalows?

(c) How many out-houses are there in all in bungalows owned by Government?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) To the best of my knowledge none.

(b) Without undertaking a house to house census, I am afraid, it will not be possible to give the number of out-houses occupied by servants of the officers. While it may be that a certain number of out-houses are in occupation of persons other than servants of officers, it is not possible to say as to how many of such out-houses are given on some form of rent.

(c) About 9,300 in New Delhi and Delhi.

ENGINEERS SENT FOR TRAINING IN U. S. A.

***1242. Shrimati Renu Chakravarty:** (a) Will the Minister of Irrigation and Power be pleased to state how many engineers were sent to U.S.A. by the Damodar Valley Corporation for thermal plant training?

(b) What was the main purpose of sending them for this training?

(c) How far have these purposes been fulfilled?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) 11.

(b) The main purpose was to acquire experience in the construction, and operation of high-pressure, high-temperature and pulverised fuel fired Boilers, Turbine Generators, and associated equipment. These trained personnel after return from America, were to be employed on the installation of the plant and subsequently on its operation.

(c) These purposes have been fulfilled.

POWER PLANT AT BOKARO

***1243. Shrimati Renu Chakravarty:** (a) Will the Minister of Irrigation and Power be pleased to state which firm in U.S.A. designed the Power Plant at Bokaro?

(b) What was the cost?

(c) Was this design checked before erection and if so, by whom?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The International General Electric Co. of U.S.A.

(b) and (c). The information is being collected and will be laid on the Table of the House in due course.

THERMAL POWER PLANT AT BOKARO

***1244. Shrimati Renu Chakravarty:** (a) Will the Minister of Irrigation and Power be pleased to state what American firm supplied the Thermal Power Plant at Bokaro?

(b) Was the same firm given the contract to erect the plant and if not, why not?

(c) What were the losses incurred by way of damage in transporting this plant from New York to Bokaro?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The International General Electric Company of U.S.A.

(b) and (c) The information is being collected and will be laid on the Table of the House in due course.

IRRIGATION SCHEMES IN CHOTANAGPUR

***1245. Shri Deogam:** Will the Minister of Planning be pleased to state:

(a) whether the Government of India or the State Government of Bihar have any scheme of irrigation for Chotanagar Division in Bihar by which the Scheduled Tribes inhabiting the area can have irrigation facilities without having to meet any cost; and

(b) if the answer to the part(a) above in the negative, whether the Government of India and/or the State Government of Bihar contemplate any scheme to increase the food production of the tribal people?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The State Government have small irrigation schemes in this area. It is not known whether irrigation facilities would be made available to the people of the area, free of charge. Water rate is usually levied on beneficiaries of such schemes.

(b) Does not arise.

UPLIFT OF Adivasis

***1246. Shri Deogam:** Will the Minister of Planning be pleased to state:

(a) whether the Governments of Bihar and Orissa asked for financial aid from the Union Government in connection with the uplift of the Adivasis in Bihar and Orissa;

(b) if so, the amount given to each state;

(c) the items on which the same would be spent;